

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 539 OF 2011**

Tuesday, this the 21<sup>st</sup> day of June, 2011

**CORAM:**

**HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER  
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Baiju T Cherian  
Thazhathedathu, Manarcaud PO  
Kottayam – 686 019  
(Casual Peon, IIMC, Kottayam)

... Applicant

(By Advocate Mr. George T Thachett )

versus

1. Indian Institute of Mass Communication  
Vadavathoor, Kottayam – 686 010  
Represented by Officer in Charge

2. The Registrar  
Indian Institute of Mass Communication  
JNU New campus, Aruna Asaf Ali Marg  
New Delhi – 67

3. Union of India represented by Secretary  
Ministry of Information & Broadcasting  
New Delhi – 1

... Respondent

(By Advocate Mr. Sunil Jacob Jose, SCGSC )

The application having been heard on 21.06.2011, the Tribunal on the same day delivered the following:

**ORDER**

**HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER**

The applicant is working as casual Peon under the 1<sup>st</sup> respondent. By Annexure A-8, he was informed that his services will be terminated within one month from the date of the order. Annexure A-8 is dated 23.05.2011. Immediately, on receipt of Annexure A-8, he submitted Annexure A-9 representation. No orders are stated to have been passed on Annexure A-9. Apprehending that his services would be terminated without

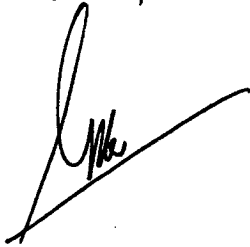


considering Annexure A-9, he has approached this Tribunal seeking an appropriate direction to the 2<sup>nd</sup> respondent to regularize his services and not to terminate his services till the disposal of Annexure A-9 representation.

2. When the matter came up on 17.06.2011, Mr. Sunil Jacob Jose, the learned SCGSC took notice on behalf of the respondents and the matter was adjourned to 21.06.2011 to get instructions in the matter. He submits that despite earnest efforts he could not get any instructions in the matter. In this view we are taking the matter and the limited prayer is to consider his representation, we are disposing of the OA without going into the merits of the case. Since Annexure A-8 representation has been made, it is only proper that the 2<sup>nd</sup> respondent shall dispose of Annexure A-8 representation before actual termination of the service of the applicant.

3. OA is disposed of accordingly. A copy of the order shall be issued to both sides. The applicant may serve a copy of this order on the 2<sup>nd</sup> respondent for his information and compliance along with a copy of the OA. No costs.

Dated, the 21<sup>st</sup> June, 2011.



**K GEORGE JOSEPH**  
**ADMINISTRATIVE MEMBER**



**JUSTICE P.R. RAMAN**  
**JUDICIAL MEMBER**

VS